

**Central Administrative Tribunal
Madras Bench**

OA/310/00611/2018

Dated Monday the 4th day of June Two Thousand Eighteen

P R E S E N T

Hon'ble Mr. R.Ramanujam, Member(A)

T. Natarajan
Retd. Khalasi Helper II
ADME/W/TNPM/MAS Divn/S.Rly
Marudhavallipuram Village
Manavur Post, Thiruttani Taluk
Tiruvellore District. .. Applicant

By Advocate M/s. Ratio Legis

Vs.

1. Union of India, rep. by
The General Manager
Southern Railway
Park Town, Chennai – 600 003.
2. The Senior Divisional Personnel Officer
Chennai Division
Southern Railway
Park Town, Chennai 600 003. .. Respondents

By Advocate Mr. P. Srinivasan

ORAL ORDER

Pronounced by Hon'ble Mr. R. Ramanujam, Member(A)

Heard both sides. The applicant has filed this OA seeking the following relief:-

“To call for the records related to the Pension Payment Order issued in favour of the applicant and to direct the respondents to re-fix the pay of the applicant for the period from 01.01.2006 till 30.04.2007 with reference to Pay Band I plus Grade Pay Rs. 1800/- and to arrange to pay the consequential re-fixation of pension with effect from 01.05.2007 and all the attendant benefits with interest on the delayed payments”

2. According to the applicant, his pay was fixed in the Pay Band Rs. 4400-7440 plus Grade Pay Rs. 1300/-. Instead, his pay should have been fixed in the pay band of Rs. 5200-20200 plus Grade Pay of Rs. 1800/- with effect from 01.01.2006. His retirement benefits were granted based on the allegedly erroneous fixation. He made Annexure A2 representation dated 21.10.2017 which is still pending with the competent authority for a decision. Hence this OA.

3. It is submitted that the applicant would be satisfied if the respondents would decide his representation within a time limit to be stipulated by the Tribunal.

4. Mr. P. Srinivasan takes notice for the respondents.

5. Keeping in view the limited relief sought and without going into the substantive merits, the respondents are directed to consider the Annexure A2

representation of the applicant dated 21.10.2017 within a period of two months from the date of receipt of copy of this order.

6. OA is disposed of at the admission stage.

(R.Ramanujam)
Member(A)
04.06.2018

AS